

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 28**

**IA 2579/2023 IN C.P. (IB)/494(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.06.2024**

NAME OF THE PARTIES:      **SREI EQUIPMENT FINANCE LTD V/s**  
**SHREE RAM URBAN INFRASTRUCTURE**  
**LTD**

Under Sec 7 Sec 60(5) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2579/2023-**

1. Adv. Kaushal Bansal for the Applicant is present and Adv. Ayush Rajani for the Respondent is also present.
2. Ld. Counsel for the SREI Equipment Finance Limited appearing for one of CoC Members to seek time to file reply. Time is allowed.
3. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
4. List this matter on **15.07.2024** for further consideration.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**